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HIGH COURT OF CHHATTISGARH AT BILASPUR

WPCR No. 193 of 2026

YOGENDRA BABU SHARMA **versus** STATE OF CHHATTISGARH AND OTHERS

Order Sheet

22-07-2026	Mr. Anjay Mishra, learned counsel for the petitioner. Mr. S.S. Baghel, learned Govt. Advocate for the State/Respondents No.1, 2 and 3. Petitioner Yogendra Babu Sharma has appeared through virtual mode and states that he has filed an application, I.A., along with letter dated 27th June, 2026 addressed to the Registrar (Judicial), in the present petition. The office is directed to number the application filed by the petitioner and place it on record on the next date of hearing. In compliance of the order dated 02.07.2026, the Director General of Police, Police Headquarters, Atal Nagar, Nawa Raipur (C.G.) has filed the affidavit dated 21.07.2026, the relevant portion of which reads as under:-

	"2. The petitioner has preferred the captioned writ petition praying for a direction to the Learned Court of Chief Judicial Magistrate, Raipur (CG) to pass an appropriate order on the basis of Closure Report No. 57/2022 in Crime No. 166/2019 registered at Police Station City Kotwali, Raipur (CG) for the offence punishable under sections 420, 467, 468, 471 of IPC and further to decide the objection on the closure report filed by the petitioner as per the section 173(2) of the Cr.P.C. in view of the matter of Ramswaroop Soni Vs. State of Madhya Pradesh AIR 2019 SC 3801 in the interest of justice. 3. That in compliance of the directions of the Hon'ble Court dated 10/04/2026 the deponent had duly filed its detailed affidavit before this Hon'ble Court on 18/06/2026. For the sake of brevity, the deponent craves leave of this Hon'ble Court to advert to the facts and grounds mentioned in the said affidavit for the purpose of present affidavit as well. 4. That the captioned matter further came up for hearing before this Hon'ble Court on 02/07/2026 and after hearing the Hon'ble

	Court has been pleased to direct the Director General of Police, Chhattisgarh to file an updated status report with respect to the cases in which despite completion of investigation, closure reports have not been filed before the competent Courts. 5. In compliance of the directions of the Hon'ble Court deponent respectfully submits that necessary directions have been issued to the Police Commissioner, Raipur and the Inspector General of Police of the Range to take necessary steps to ensure timely submission of charge sheet/Closure report after due investigation by the concerned Police Station and to monitor the same, further direction have been issued to the Police Commissioner, Raipur, Inspector General of Police of the Range and the Superintendent of Police and in compliance of the directions of the Hon'ble Court dated 02/07/2026 and in furtherance to the affidavit filed by the deponent, the deponent is herewith filing the updated status report as on 16/07/2026 with respect to the case in which despite completion of investigation, closure reports have not been filed before the Competent Court as **Document F**, which

	may kindly be taken on record of the case. 6. That from bare perusal of the Document-F, as above it transpires that as on 16/07/2026, there are total of 145097 cases in which despite completion of investigation, closure reports have not been filed before the competent Courts, whereas the data as on 20/05/2026 is of total of 1,47,714 and thus in between 20/05/2026 to 16/07/2026 (31 days) about 2617 cases in which closure reports have been filed. 7. That the deponent is duty bound to comply each and every directions passed by this Hon'ble Court and further in compliance of the directions of the Hon'ble Court necessary directions have been issued to the Police Commissioner, Raipur and the Inspector General of Police of the Range to take necessary steps to ensure timely submission of the Charge Sheet/Closure reports after due investigation by the concerned Police Station and to monitor the same necessary directions have been issued to the Police Commissioner, Raipur; Inspector General of Police of the Range and the Superintendent of Police.”

It has been informed that on 16.07.2026 the number of total cases, in which despite completion of investigation closure reports were not filed before the competent Courts, were 145097, whereas as on 20.05.2026 the number of such cases are 1,47,714 and thus, in between 20.05.2026 to 16.07.2026 (31 days) there are about 2617 cases in which closure reports have been filed.

In view of the above, let the matter be again listed on **18.08.2026** by which date the Director General of Police, Chhattisgarh, Raipur, shall file fresh affidavit informing updated status with respect to the cases in which despite completion of investigation, closure reports have not been filed before the competent Courts.

Sd/-

(Ravindra Kumar Agrawal)
Judge

Sd/-

(Ramesh Sinha)
Chief Justice

Aadil